

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI

(2)

O.A. No. OA 760/92
T.A. No.

199

DATE OF DECISION 30.03.1992

Shri Raja Ram

Petitioner

Shri B.S. Mainee

Advocate for the Petitioner(s)

Versus

Union of India

Respondent

Shri S.S. Chauhan, Law Assistant

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P.K. KARTHA, VICE CHAIRMAN (J)

The Hon'ble Mr. A.B. GORTHI, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? / No
4. Whether it needs to be circulated to other Benches of the Tribunal? / No

JUDGMENT (ORAL)

(of the Bench delivered by Hon'ble Shri P.K. Kartha,
Vice Chairman (J))

Heard the learned ^{counsel} Q of the applicant and the representative of the respondents. The grievance of the applicant relates to the impugned order dated 27.02.1992 passed by the Deputy Chief Engineer (Construction), Northern Railway. By the impugned order, the applicant along with 5 others were sought to be reverted from their present post to lower post in the lower pay scale. In the case of the applicant, it was proposed to revert him from the post of Mason in the pay scale of Rs.950-1500 to that of Khalasi in the pay scale of Rs.750-940.

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(3)

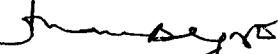
2. After the filing of the present application, the respondents have issued an order dated 23.03.1992, according to which, the impugned order of reversion relating to the applicant has been recalled by the respondents. It is stated in the order, copy of which was produced in the Court, that the applicant may be continued to work as Mason in the grade of Rs.950-1500.

3. In view of the above, the grievance of the applicant does not survive. The application is, therefore, disposed of without passing any orders. A copy of the order dated 23.03.1992 has been retained in the original records.

4. In case the applicant feels aggrieved by any other order passed by the respondents, he will be at liberty to file a fresh application in the Tribunal in accordance with law, if so advised.

5. There will be no order as to costs.

6. Let a copy of this order be given to both parties immediately.


(A.B. GORTHI)
MEMBER 'A'
30.03.1992


(P.K. KARTHA)
VICE CHAIRMAN(J)
30.03.1992

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